

13.12½ hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF
EDUCATION

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for the next term, subject to the other provisions of the said Resolution, vice Sarvashri P. Muthiah, C. L. Narasimha Reddy and Shrimati Renuka Ray".

Mr. Speaker: Motion moved:

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for the next term, subject to the other provisions of the said Resolution, vice Sarvashri P. Muthiah, C. L. Narasimha Reddy and Shrimati Renuka Ray."

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. With regard to this motion which has been moved by the Education Minister, I must say that to say the least, it makes amusing reading. It appears that even after nineteen years of Independence, we still suffer from the hang-over of the British Raj. If you will read the motion, you will find the words 'the late Department.....'—

generally, we talk of a late person—'...of Education, Health and Lands Resolution' of 1935. I thought that after Independence these Departments had been merged in some Ministry or the other, but I find that these are continuing even in 1966; that some late Department's resolution is still being followed in 1966, is, to say the least, very anomalous. I think the Education Minister has never looked into this matter. I think the Leader of the House also agrees. I do not know what he has to say in this connection.

Shri M. C. Chagla: The Education Department, before Independence, was a Department consisting of Education, Health and Lands. After Independence, there was a change. This resolution has continued from that time. But if my hon. friend wants that we should refer to it in future as the Ministry of Education's resolution, I shall look into it.

Mr. Speaker: He will look into it. The question is:

"That in pursuance of paragraph 3 (2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Central Advisory Board of Education for the next term, subject to the other provisions of the said Resolution, vice Sarvashri P. Muthiah, C. L. Narasimha Reddy and Shrimati Renuka Ray."

The motion was adopted.

13.15 hrs.

CONSTITUTION (TWENTIETH
AMENDMENT) BILL

Mr. Speaker: Now, we shall take up the Constitution (Twentieth Amendment) Bill.